

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 30768/2014

(Arising out of impugned final judgment and order dated 10/10/2014  
in WP No. 652/2013 passed by the High Court of Bombay at Nagpur)

PRAMOD

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA AND ORS  
(interim relief and office report)

Respondent(s)

Date : 08/12/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAMAJIT SEN  
HON'BLE MR. JUSTICE SHIVA KIRTI SINGHFor Petitioner(s) Mr. Chander Uday Singh, Sr.Adv.  
Mr. Manish Pitale, Adve.  
Mr. S.J. Kadu, Adv.  
Mr. C.S. Ashri, Adv.Mr. Satyajit A. Desai, Adv.  
Ms. Anagha S. Desai, Adv.For Respondent(s) Mr. Tushar Mehta, ASG  
Mr. Mahaling Pandarge, Additional Govt.Adv.  
Mr. Nishant Ramakantrao Katneshwarkar, Adv.UPON hearing the counsel the Court made the following  
O R D E RAfter hearing learned Counsel for the parties at  
considerable length, the Court reserved its judgment.(USHA BHARDWAJ)  
AR-CUM-PS(SAROJ SAINI)  
COURT MASTER